



W.P.No.7284 of 2021

N. ANAND VENKATESH.. J.

Pursuant to the earlier order passed by this Court on 23.12.2021, the matter has been posted for hearing today for reporting compliance of certain directions issued by this Court in the previous hearing.

Prescriptive glossary for press & media

- 2. During the previous hearing, the learned counsel for the petitioner circulated a prescriptive glossary to be used while addressing the persons belonging to LGBTQIA+ community. This Court directed the learned Additional Advocate General to take note of the words and expressions suggested therein and come up with a standardized glossary of words and expressions to address persons belonging to LGBTQIA+ community.
- 3. Pursuant to the above directions issued by this Court, the Social Welfare and Women Empowerment Department has come up with a glossary which has been filed along with the status report by the Additional Chief Secretary to Government, Social Welfare and Women Empowerment Department. The status report states as follows:



"15. It is respectfully submitted that as per the order of Hon'ble

Court regarding the preparation of standardised quide/ prescriptive glossary, the Director of Tamil Etymological Dictionary Project has been consulted. He has informed that the Sl. No. 1, 2, 3, 4, 5, 6, 7, 10 and 13 of the glossary mentioned in the orders may be used as it is and informed the correction for the remaining words.

16. It is respectfully submitted that as per the Orders passed by the Hon'ble Court and the corrections made by the Director of Tamil Etymological Dictionary Project to address LGBTQIA+ community, the Model Glossary for addressing the LGBTQIA+ Community is provided in the annexure".

- 4. The learned Additional Advocate General submitted that sincere efforts were made by the department in coordination with the Director of Tamil Etymological Dictionary Project in preparing the glossary. The learned Additional Advocate General therefore submitted that this can be used as standardized guide to address persons belonging to the LGBTQIA+ community and appropriate directions can be issued by this Court in this regard.
 - 5. For proper appreciation, the entire glossary is extracted hereunder:





Glossary to address to LGBTQ Community

| S. No. | Tamil | English |
|-----------------------------|---|--|
| 1. | பால் | Sex |
| | இது பிறப்பில் தோன்றும் உடற்கூறு | Sex refers to the biological make- up of a person. Most people are |
| | சார்ந்த வேறுபாடு, உடல் உறுப்புகள் | either male or female, and a few |
| | தசைகள் மற்றும் பால் குரோமோசோம்கள் | have biological features of both |
| | இவை அனைத்தும் ஒருவரின் | sexes. Those are referred to as |
| | உடற்கூறை நிர்ணயிக்கின்றன. | intersex (formerly known as |
| | பெரும்பாலும் காணப்படுவது ஆண்பால் | hermaphrodite: which is now a |
| | அல்லது பெண் பால், சிலருக்கு இரண்டு | derogatory term). The biological makeup is assessed from ester a, |
| | பால் சம்மந்தப்பட்ட உறுப்புக்களும் | body parts, sex chromosomes |
| | பிறப்பிலேயே அமைவதுண்டு, இவர்களை | and/or tissues and organs. |
| | "இன்டர்செக்ஸ்" என்று அழைக்கிறோம். | |
| 2. | பாலிணம் | Gender |
| | ஆண் தன்மை அல்லது பெண் தன்மை, பாலினம் என்பது ஒருவர் தன்னை | Gender: This refers to the social categories of man and woman, and to the behaviors that we consider |
| | அடையாளம் காண உபயோகிக்கும் சொல். | to be masculine and feminine. |
| | உதாரணம்: சமூகம் 'வலிமை' 'வீரம்' | Gender is expected to conform to biological sex. Hence, someone |
| | போன்றவற்றை ஆண்தன்மையோடு | whose sex is male, is expected to |
| | இணைக்கிறது, 'மென்மை' 'நளினம்' | look like a man and behave in a |
| | போன்றவற்றை பெண்தன்மையோடு | masculine manner. What constitutes "masculine behaviour" |
| | இணைக்கிறது. ஒருவரது பாலினம் | or "manly appearance" may vary |
| | அவரது பாலோடு பொருந்தி இருக்க | culturally, and may vary a cross |
| https://www.mhc.tn.gov.in/i | வேண்டும் என்பது பலரின் எதிர்பார்ப்பு. | history, but some features are |





ஆண், உதாரணத்திற்கு ஒரு கொள்ள நடந்து ஆண்மையுடன் தோன்ற போன்று வேண்டும் ஆணை வேண்டும் என்பது பலரின் எதிர்பார்ப்பு, அனுமானம், ஆண்மையின் வெளிப்பாடு பல கலாச்சாரங்களிலும், காலங்களிலும் வேறுபட்டாலும், சில குணாதிசயங்கள் என்றும் இருந்து வருபவை. இது போன்ற எதிர்பார்ப்புகளுக்குள் அடங்காத, பொருந்தாத ஆண்கள் அல்லது பெண்களுக்கென்று இருக்கும் எதிர்பார்ப்புகளுக்குள் அட.ங்காத பொருந்தாத பெண்கள், பிறரால் தாழ்ந்தவர்கள், குறைந்தவர்கள் என்றும் கருதப்படுகிறார்கள். அப்படிப்பட்டவர்களை கேலி. கிண்டல் constant. Males who do not expectations conform to the society has of men, and females who do not conform to the expectations society has women, are considered inferior or inadequate, and can be subjected to ridicule and harassment. Such and harassment ridicule especially severe for those whose are transgender, i.e. those whose gender is at odds with their sex.

3. பாலீர்ப்பு

இது பாலியல் நீதியாக ஏற்படும் ஈர்ப்பு.

செய்வதும், துன்புறுத்துவதும் நடைமுறை

Sexual Orientation/attraction

This refers to an individual's attraction to men, women, and/or transgender people. Sexual orientation is not necessarily a preference for one sex over other (s); and hence the terpms sexual orientation and sexual preference should not be used interchangeably.





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| 4. | பாலுறவு நடத்தை நடைமுறையில் ஒருவர் யாருடன் பாலுறவு கொள்கிறார்கள். அதாவது ஆண் அல்லது பெண் மற்றும் திருநர்களுடன் | Sexual Behaviour This refers to an individual's sexual behaviour with men, women, and/or transgender people. The concept is most often used in the public health / epidemiological context, where behaviour, rather than orientation or identity, is the focus of attention. |
| 5. | பாலுறவு அடையாளம் ஒருவர் தம்மை எப்படி அடையாளப்படுத்தி கொள்கிறார்கள். உதாரணம் ; நங்கை, நம்பி, ஈரர், கோதி DD, திருநங்கை, அரவாணி ஒருவரது பால் அடையாளம் அவர்களது பாலீர்ப்பு மற்றும் பாலுறவு நடத்தையுடன் பொருந்தியோ / பொருந்தாமலோ இருக்கலாம். உதாரணத்திற்கு ஒருவர் நம்மை 'எதிர்பாலீர்ப்பாளர்' என்று அடையாளப்படுத்தி கொள்ளலாம். ஆனால் அவருக்கு ஆண், பெண் என்று இரண்டு | Sexual identity Sexual identity refers to how individuals identify themselves. Terms such as Gay, Bi, Kothi, Double Decker, Aravani, and Straight all connote sexual identity. Sexual identity may or may not be aligned with orientation or behaviour. For instance, a man may identify as straight but in reality be attracted to women as well as men. |
| 6. | பாலினர் மீதும் ஈர்ப்பு இருக்கலாம். எதிர்பாலீர்ப்பு எதிர்பால் மேல் ஏற்படும் பாலீர்ப்பு, பெண்கள் மேல் பாலீர்ப்பு உடையை ஆண்கள், ஆண்கள் மேல் பாலீர்ப்பு | Heterosexuality Heterosexuality refers to attraction to members of the other sex. |





7.

ஒருபாலீர்ப்பு பாலீர்ப்பு, ஏற்படும் தனது பாலின் மீது உடையை பாலீர்ப்பு மேல் ஆண்கள் பாலீர்ப்ப பெண்கள் மேல் ஆண்கள், (தன்பாலீர்ப்பாளர் / பெண் உடையை ஒருபாலீர்ப்பாளர்)

Homosexuality

Homosexuality refers to exclusive or predominant same-sex attraction.

8. விரும்பப்படுபவன், நற்குணத்தன், நம்பகத்தன்மையன், ஆடவருள் சிறந்தவன்

தனது பாலின் மீது ஈர்ப்புள்ள ூறண், மேல் பாலீர்ப்பு உடைய ஆண்கள் விரும்பும் ஆண்கள். ஆண்களை ஆண்கள், இவர்களில் சிலர் தங்களை அடையாளப்படுத்திக்கொள்ள நம்பி (தமி) கே (ஆங்கிலம்) என்ற அல்லது சொற்களை பயன்படுத்துகிறார்கள், உதாரணத்திற்கு ஆண்கள் மீது ஈர்ப்புள்ள ஆண்கள் அனைவரும் இந்த சொற்களை உபயோகப்படுத்துவதில்லை. ஏனெனில் இவர்களில் சிலருக்கு பெண்கள் மீதும் ஈர்ப்பு இருக்கலாம்.

Gay

A sexual identity term adopted by some (but not all) people who are predominantly exclusively or attracted to those of the same sex. Usually, but not always, this term is used by men. Sexual identity does not necessarily reflect sexual orientation or behaviour. For instance, many men attracted to other men, or men who have sex with other men, do not use the term 'gay' to describe themselves because their attraction is not limited to men, or because they feel this identity term is associated with a certain culture/ sub-culture to which they do not relate. In an increasingly globalized popular culture, gay' is often treated as an orientation term, and used interchangeably with 'homosexual'.





விரும்பப்படுபவன், பெண்ணிற் சிறந்தான், திருமண பருவப் பெண்ணைக் குறிக்கும் சொல்

மீது பாலின் தனது ஈர்ப்புள்ள பெண், பெண்கள் மேல் பாலீர்ப்பு உடைய பெண்கள், பெண்களை விரும்பும் பெண்கள், இவர்களில் சிலர் தங்களை அடையாளப்படுத்திக்கொள்ள நங்கை (தமிழ்) அல்லது லெஸ்பியன் (ஆங்கிலம்) என்ற சொற்களை பயன்படுத்துகிறார்கள்.

Lesbian

A sexual identity term adopted by some (but not all) women who are exclusively or predominantly attracted to other women.

10. இருபாலீர்ப்பு

ஆண்/பெண் இருவர் மேலும் ஏற்படும் பாலீர்ப்பு. ஆண்/பெண் இருவர் மேலும் பாலீர்ப்பு உடைய ஆண்கள் மற்றும் பெண்கள் (இருபாலீர்ப்பாளர்கள்). இவர்களின் ஈர்ப்பு இரண்டு பாலினர் மீதும் சம அளவில் இருக்க வேண்டும் என்பது கட்டாயமல்ல.

Bisexuality

Bisexuality refers to attraction towards males and females. It does not imply equal degree of attraction, simply significant attraction towards both.

11. இருபால் ஈர்ப்பர்

ஆண் மற்றும் பெண் இரண்டு பாலினர் மீதும் ஈர்ப்புள்ளவர்கள்

Bisexuals

People attracted to both men and women. It can also be used to describe identity. In the public health context, the usage of this term is limited to describing sexual behaviour. This usage leads to a lot of misconceptions, such as the idea that a bisexual is always/concurrently having sex with men

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and women; or that a married man who has sex with other men is necessarily bisexually oriented Not true. A homosexual person forced into marriage with someone of the other sex does not "become" bisexual. Likewise, an individual could committed with one other relationship individual (of any sex) and still be bisexually oriented and identified. Bisexuality, as the quip goes, is about "what's in your head, not who's in your bed".

 திருநங்கை, பேடன், பேடி, "பேடன் பெற்ற பேடியர் மார்களே"

(தமிழிலக்கிய வழக்கு)

தங்களது பிறப்பு நீதியான பாலும், பாலினத்தன்மையும் மாறுப்பட்டதாக உணர்பவர்கள்,

உதாரணம் : தான் பெண் என்று மன அளவில் நம்பும் ஆண்கள், திருநர்கள் பால் மாற்று அறுவை சிகிச்சை மற்றும் வழி முறைகளை செய்ய விரும்புவர்களாக இருக்கலாம் அல்லது விரும்பாதவர்களாக இருக்கலாம். திருநர்களின் பால் ஈர்ப்பும் எல்லோரையும் போல பன்மைபட்டது.

Transgender

Transgender refers to individuals whose sense of their own gender (i.e. gender identity) differs from their sex assigned at birth. For example, it could refer individuals assigned male at birth, who identify themselves as women or as not men, or to individuals assigned female at birth, who identify themselves as men or as not-women. A transgender person may or may not desire genderaffirmation surgery (formerly sexreassignment surgery) or other procedures, and could have any sexual orientation.





| 13. | திருநங்கை பிறப்பால் ஆண்பாலும், மன அளவில் பெண்பாலாகவும் அடையாளம் காண்பவர்கள் பால் மாற்று அறுவை சிகிச்சை மற்றும் அறுவை சிகிச்சை மற்றும் வழிமுறைகளை செய்ய விரும்புவர்களாக இருக்கலாம் அல்லது விரும்பாதவர்களாக இருக்கலாம் திருநரில் ஒரு பிரிவு. | Trans Women/Transfeminine [formerly Male To Female Transgender (MTF)] This term refers to male-born individuals who consider themselves as women. Some (but not all)of these individuals opt for gender affirmation surgery (formerly sex reassignment surgery) or other procedures, to align their external sexual characteristics with their gender identity. |
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| 14. | பேடன் (இலக்கிய வழக்கு) பிறப்பால் பெண்பாலும், மன அளவில் ஆண்பாலாகவும் அடையாளம் காண்பவர்கள், பால் மாற்று அறுவை சிகிச்சை மற்றும் அறுவை சிகிச்சை மற்றும் வழிமுறைகளை செய்ய விரும்புவர்களாக இருக்கலாம் அல்லது விரும்பாதவர்களாக இருக்கலாம். திருநரில் இன்னொரு பிரிவு | Trans Men/Transmasculine [formerly Female To Male Transgender (FTM)] This term refers to female assigned individuals who identify their gender as men. Some (but not all) of these individuals opt for gender-affirmation surgery (formerly sex-reassignment surgery) or other procedures, to align their external sexual characteristics with their gender identity. |
| 15. | பாலினமாற்று விரும்பி பிறப்பால் ஒரு பாலும், மன அளவில் வேறு பாலினத்துடன் அடையாளம் காண்பவர்கள், மற்றும் இந்த வேறுபாட்டை மாற்று அறுவை சிகிச்சை | Transexual [medical term not favoured by the community] This term refers to individuals who have opted, or plan to opt, through gender affirmation Surgery (formerly sex |





| 16. | அல்லது ஹார்மோன் சிகிச்சை மேற்கொண்டவர்கள்/மேற்கொள்ள விரும்புவர்கள் பாலினந்திரிந்தோர் பல்லோரிடையீர்ப்பு நங்கை – நம்பி – ஈரர் – திருநர் இவர்கள் அனைவரையும் மொத்தமாக குறிப்பிடும் சொல் | reassignment surgery) or other procedures, to align their external sexual characteristics with their gender identity. Transexual (ity) is primarily a medical term. LGBT or Queer Used to collectively refer Lesbians – Gays Bisexuals- Transgender People |
|-----|---|---|
| 17. | பலர்பாலீர்ப்பு ஆண்/பெண் என்னும் வேறுபாட்டைக் கடந்த பாலீர்ப்பு | Pansexuality Pansexuality refers to attraction that includes males, females and transgender people. Sometimes, people use the term to refer to attractions that are NOT based on sex of the individual(s) concerned. |
| 18. | பால்திரிந்தோர் தற்செருக்கு நங்கை – நம்பி – ஈரர் – திருநர் இப்படி மாறுபட்ட பாலீர்ப்பு மற்றும் பால் அடையாளம் கொண்டவர்கள் தங்கள் பாலீர்ப்பையும், பால் அடையாளங்களையும் எண்ணி கூனி குறுகாமல், எல்லோரையும் போல தலை நிமிர்ந்து கௌரவமாக, சுய மரியாதையுடன் வாழ்வதையை "சுய மரியாதை" என்று குறிப்பிடுகிறோம். | Gay Pride or LGBT Pride LGBT pride or gay pride is the concept that lesbian, gay, bisexual, and transgender (LGBT) people should be proud of their sexual orientation and gender identity. It is often used to describe marches, rallies and other events celebrating visibility of communities. |
| 19. | தி ரிந்தபாலினர் பெருமிதப்பேரணி நங்கை – நம்பி – ஈரர் – திருநர் இப்படி மாறுபட்ட பாலீர்ப்பு மற்றும் பால் | Pride Parade Pride parades for the LGBT community (also known as gay |





| | அடையாளம் கொண்டவர்கள் தங்கள் பாலீர்ப்பையும், பால் அடையாளங்களையும் கலாச்சாரத்தையும் போற்றும் எல்லா நிகழ்ச்சிகளையும் "வானவில் சுய மரியாதை விழா" என்று அழைக்கிறார். | pride parades, pride events and pride festivals)are events celebrating lesbian, gay, bisexual, and transgender (LGBT)culture. |
|-----|--|--|
| 20. | புறவெழுச்சி வெளிப்படுத்தல், பால்திரிபு புற அறிவிப்பு மாறுபட்ட பாலீர்ப்பு மற்றும் பால் அடையாளம் கொண்டவர்கள், தங்களது அடையாளம் மற்றும் பாலீர்ப்பை, அறிந்து ஏற்றுக்கொள்வதையும் பின்பு தங்கள் குடும்பத்தாருக்கும் மற்றும் நண்பர்கள், உறவினர்களுக்கும் அதை தெரிவிப்பதையும் தான் "வெளியே வருதல்" என்று அழைக்கிறோம். | Coming Out Coming out is the process by which individuals accept their own homosexual or bisexual orientation or transgendered nature, and then let friends and family members know about this aspect of themselves. |
| 21. | இருபாலின உடை உடுத்துநர் எதிர் பாலினரின் உடைகளை அணிந்து தங்களது பாலுணர்வை வெளிபடுதுபவர்களை மாற்றுடை அணிபவர்கள் என்று அழைக்கிறோம் | opposite sex and express their |
| 22. | பாலின மனநிறைவின்மை/மனக்குறை பால்நிலைத் திரிபு | Gender Dysphoria Gender Transition |
| 24. | பால் மாற்று அறுவை சிகிச்சை | Sex Reassignment Surgery |



6. Before issuing any directions, this Court wants to place on record,

its deep appreciation for the sincere efforts taken by the State Government in bringing out the glossary. This important step will ensure that the media, press and the society at large address persons belonging to LGBTQIA+ community in a more dignified and respectable manner. This effort taken by the Government will also repose a lot of confidence to the persons belonging to the LGBTQIA+ community and they get an assurance that the State Government is taking serious steps for their due recognition.

7. After the Order was dictated in the open court, representatives from the community took exception to some of the terms and definitions used in the glossary submitted by the Department. They presented an alternative glossary and requested me to consider implementing the same. I carefully went through the alternative glossary that was submitted and found that the alternative glossary depicts the persons belonging to the LGBTQ+ community in a more dignified and inclusive manner. The whole purpose of creating this glossary is to use the appropriate words, terms and expressions while addressing the persons belonging to the LGBTQ+ community and such usage should not continue to derogate them in any



web copy submitted to me by the members and stakeholders from the LGBTQ+ community. The alternate glossary is extracted hereunder.





LGBTQIA+ சொற்களஞ்சியம் – தமிழ் மற்றும் ஆங்கில

ஊடகங்களுக்கு

GLOSSARY OF LGBTIQA+ TERMS FOR ENGLISH AND TAMIL MEDIA

Developed by Queer Chennai Chronicles, Orinam, The News Minute

and Individual Contributors

January 2022

- TERMS RELATED TO | SEX பால்சார் பதங்கள்
- TERMS RELATED TO GENDER | பாலினம்சார் பதங்கள்
- TERMS RELATING TO SEXUALITY | பாலியல்புசார் பதங்கள்
- UMBRELLA/ COLLECTIVE TERMS | ஒருமித்த பதங்கள்
- OTHER COMMUNITY TERMS | சமூகம்சார் பிற பதங்கள்





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
|----------|----------------------------|--|---|--|
| Α | . TERMS REL | ATED TO SEX (| 3) பால்சார் பதங்கள் | |
| A1 | Sex | பால் [1,2] | Sex refers to the biological make-up of a person, based on external or internal body parts, hormones, sex chromosomes, etc. | பால் என்பது ஒரு நபரின் வெளிப்புற மற்றும் உட்புற உடல் உறுப்புகள், ஹார்மோன்கள், பால் குரோமோசோம்கள் போன்றவற்றின் அடிப்படையிலான உயிரியல் பண்பமைப்பைக் குறிக்கும். |
| A2 | Sex characteristic s | ມແ ல ບອສ່ນຸ [1,2] | 'Sex characteristics' refer to an individual's physical sexual/reproductive features that are formed on the basis of their sex. This includes genitalia (vagina/uterus or penis/testicles eto), sex chromosomes (XX, XY, XXY, XYY, XO, etc), dominant sex hormones present in their body (estrogen, progesterone, testosterone etc), secondary sexual features (breasts, facial hair, deep voice etc), among others. Sex characteristics may influence a person's gender identity, expressions, sexual orientation or sexuality, but are not the cause of it. | ஒரு நபரின் பால் அடிப்படையிலான உ.ல், பால் அம்சங்கள் மற்றும் இனப்பெருக்க அம்சங்கள் பால் பண்புகள் எனப்படும். பால் உறுப்புகள், பால் குளாமோரைகள், உலில் ஆதிக்கம் செலுத்தும் பால் ஹார்மோன்கள், இரண்டாம் நிலைப் பால் ஹார்மோன்கள், இரண்டாம் நிலைப் பால் மன்புகள் போன்றலை இதில் அடங்கும். பிறப்பின்போது வழங்கப்படும் பால்பண்புகள் அந்நபரின் பாலின அடையாளம், பாலின வெளிப்பாடு, பானிப்பு ஆதியவற்றில் தாக்கத்தை ஏற்படுத்தக் கூடும். ஆனால் இவை மட்டுமே முழுக்காரணமாக இருக்க வேண்டிய அவசியம் இல்லை. பால் உறுப்புகள்: பெண்ணுற்படு, கருப்பை, ஆணுற்படு, விந்தகம் போன்றவை பால் குரோமோசோம்கள்: XX, XY, XXY, XYY, XO போன்றவை உடலில் ஆதிக்கம் செலுத்தும் பால் ஹார்மோன்கள்: எஸ்ட்ரஜன், பள்ரஜெஸ்ட்ரோன், டெஸ்டாஸ்டிரோன் போன்றவை |
| A3 | Intersex | இன்டர்செச்ஸ் [1,2], ஊடுபால் [1], இடையலிங்கம் [2,3] | Intersex people have innate sex characteristics that do not fit medical and social norms for female or male bodies. These can include external or internal reproductive parts, chromosome patterns, and/ or hormonal patterns. Being intersex can create risks or experiences of stigma, discrimination and harm. Note: It's wrong to assume that all intersex persons are transgender. Intersex persons also have diverse intersections of gender identity, gender expression | இன்டர்செக்ஸ்/ / ஊடுபால் / இடையலிங்கம் என்பது ஆண்-பெண் எர்மறைக்கு ஆப்பாற்பட்ட உடல்களைக் கொண்ட நபர்களைக் குறிப்பாற்பட்ட உடல்களைக் கொண்ட நபர்களைக் குறிப்பதற்கான போதுப்பெயர். ஊடுபால் / இன்டர்செக்ஸ் / இடையலிங்கம் நபர்களின் பிறவிப் பால்பண்புகளானது மருத்துவ மற்றும் செருக ரீதிபிலான ஆண் மற்றும் பெண் எனும் வண்யறைக்குள் ஒத்துப்போகாது. இதனால் இன்டர்செக்ஸ் / இடையலிங்கம் / ஊடுபால் நபர்கள் இடிவிற்கும் ஒதுக்குதலுக்கும் ஆள்க்கப்படுகின்றனர். குறிப்பு: அனைத்து இன்டர்செக்ஸ்// இடையலிங்கம் / ஊடுபால் நபர்களும் திருநர்கள் என்று அனுபாலிப்பது தவறு. எல்லானரயும் போலவே பல்வேறு பானீர்படுகளும், பாலின் அடையம் இன்டர்செக்ஸ் // இடையலிங்கம் / ஊடுபால் நபர்களுக்கும் இடையலிய்கம் / ஊடுபால் நபர்களுக்கும் உண்டு. |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
|----------|------------------------|-------------------------|---|--|
| | | | and sexuality. Like any individual, intersex persons are the only ones who can determine their gender identity, sexuality, and sexual orientation. Note: Several intersex children are forced into surgical procedures by doctors and parents/guardians, to make their bodies 'conform' to a binary sex. This is unethical and should be called out in stories. These enforced surgeries can also result in trauma, health conditions and more later. | யருத்துவர்கள் மற்றும் பெற்றோர்/காப்பாளர்கள் மூலம் இன்டர்செக்ஸ் / ஊடுபால் / இடையலிங்கம் குழந்தைகளுக்கு கட்டாய பிறுவைசிகிச்சை நடத்தப்படுகிறது. இது தார்மீக முறைப்படி தவறானது. இந்த பிறுவைசிகிச்சைகள் மன மற்றும் உவரீதியில் கடுமையான பின்விளைவுகளை ஏற்படுத்தக்கூடும். இதைக் கண்டிக்கவும் இதற்கு எதிராக குரல் எழுப்பவும் வேண்டும். |
| В | . TERMS REL பதங்கள் | ATED TO GEND | ER (15) பாலினம்சார் | |
| B1 | Gender | பாலினம் [1,2] | 'Gender' is how society perceives persons, based on the norms, behaviours and roles associated with the sex assigned at birth. For instance, a person assigned male is expected to grow up to be a 'man' and be powerful and assertive; a person assigned female is expected to grow up to be a 'woman' and to be sweet and nurturing. It is a social construct, and what each gender is 'expected' to do changes from society to society, and over time. | பிறப்பின்போது வழங்கப்படுகிற பாலினத்தைச் சார்ந்த வழமைகள், நடத்தைகள், பால் பங்களிப்பு ஆகியவற்றை வைத்து ஒரு நபரை சமூகம் பார்க்கும் விதமே "பாலினம்" எனப்படும். உதாரணமாக, பிறப்பில் "ஆண்" என்று வகைப்படுத்தப்படும் ஒருவர், ஆணாக வளர்ந்து, வலிமையானவராகவும் உறுதியுடனும் இருக்கவேண்டும் என்றும் பிறப்பில் "பெண்" என்று வகைப்படுத்தப்படும் ஒருவர், இனிமையாகவும் பிறரைப் பேணுபவராகவும் இருக்கவேண்டும் என்றும் எதிர்பார்ப்புகள் உள்ளன. இது ஒரு சமூகக் கட்டமைப்பு. இந்த எதிர்பார்ப்புகள் சமூகத்தைப் பொறுத்தும் காலத்தைப் பொறுத்தும் மாறுபடும். |
| B2 | Gender Identity | பாலின அடையாளம் [1,2] | 'Gender Identity' refers to how an individual defines their own gender. It depends on a person's deeply felt internal experience of gender. It need not correspond to the sex assigned to the person at birth, and the expectations that society has from this assigned sex or | ஒரு நபர் தன் பாலினத்தை எப்படி வரையறுக்கிறார் என்பதே பாலின் அடையாளம் எனப்படும். அந்த நபரின் ஆழ்பான பாலினம் சார்ந்த அனுபவங்களின் அடிப்படையில் அவரது பாலின் அடையாளம் இருக்கும். பாலின் அடையாளம் என்பது பிறப்பின்போது வழங்கப்படும் பாலினம் சார்ந்த வழமைகள் மற்றும் சமூகம் வைத்திருக்கும் எதிர்பார்ப்பைச்சார்ந்து இருக்க வேண்டிய அவசியம் இல்லை. பாலின் அடையாளம் என்பது அந்தந்த |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
|----------|-------------------------------------|--|---|--|
| | | | associated gender. 'Gender Identity' is self-determined - that is, only an individual can declare what their gender identity is. There is no 'medical test' for gender identity. For instance, a transgender man, or transgender woman, or a non-binary person, are the only ones who can say what their gender is | நபின் தீர்மானம். அவர் மட்டுமே அதை முடிவு செய்ய முடியும். பாவின் அடையளத்துக்கான மருத்துவப் பரிசோதனைகள் இல்லை. திருநர்களோ பால் ஈர்மறைக்கு அப்பாற்பட்டவர்களோ, அவர்கள் எந்தப் பாலின் அடையாளத்துடன் தன்னைப் பொருத்திக்கொள்கிறார்கள் என்பதை அவர்கள்தான் கூறவேண்டும். |
| В3 | Gender expression | பாலின் வெளிப்பாடு [1,2] | Gender expression is how a person publicity expresses or presents their gender. This can include behaviour and outward appearance such as dress, hair, make-up, body language and voice. A person's chosen name and pronouns are also common ways of expressing gender. Gender expression does not automatically correspond to one's gender identity. For instance, a woman may dress in pants and shirts and have short hair — generally related by society to a 'man's' gender expression. Another example: a person assigned male at birth who wears a saree isn't automatically a transgender woman. They may still identify as a man, or as non-binary, or any other gender identity. | தன்னுடைய பாலினத்தை ஒரு நபர் எப்படிப் பொதுவில் வெளிப்படுத்திக் கொள்கிறார் என்பது பாலின வெளிப்பாடாகும். இது நடத்தை மற்றும் வெளித் தோற்றங்களான ஊட, தலைமுடி, அலங்களரம், உடல்மொழி, குரல் போன்ற பல அம்சங்களை உள்ளடக்கியது. ஒருவர் தேர்ந்கெடுத்துக்கொள்ளும் பெயர் அல்லது பெயர் விகுதிகளும் பாலின வெளிப்பாட்டின் வகைமைகளே. பாலின வெளிப்பாட்டின் வகைமைகளே. பாலின வெளிப்பாட்டின் வகைமைகளே. வரலின அடையாளத்தை அப்படியே கட்டுவதாக இருக்கவேண்டும் என்பதில்லை. தூரண்மாக, ஆண்களின் பாலின வெளிப்பாடாகக் கருதப்படும் பேண்ட், சட்டைகளை ஒரு பெண் அணியலாம். அவர குட்டையாக முடி வெட்டியிருக்கலாம். அல்லது பிறப்பில் ஆணாக வகைப்படுத்தப்பட்ட ஒருவர் புடவை அணிவதாலேயே அவர் திருநங்கை ஆகிவிடமாட்டார். அவர் தன்னை ஒரு ஆணாகவோ, பால் ார்மறைக்கு அனாகவோ, பால் ார்மறைக்கு அப்பாற்பட்டவராகவோ, வேறு பாலினத்துடனோ |
| B4 | Gender non- conforming person | பாலின அடையாளங்களுடன் ஒத்துப்போகாதவர் [1] பாலின வெளிப்பாடு அல்லது அடையாளங்களுடன் ஒத்துப்போகாதவர் [2] | People (adults or children [4]) who do not conform to either of the binary gender definitions of male or female, as well as those whose gender expression may differ from standard gender norms. In some instances, individuals are perceived as gender non-conforming by other people because of their gender | ஆண் அல்லது பெண் என்ற இரு பாலின் வரையறைக்குள் தன்னைப் பொருத்திக்கொள்ளாதவர்கள் மற்றும், பொதுவான பாலின வரையறைகளுக்கு அப்பாற்பட்ட பாலின வெளிப்பாடு உடைய நுர்கள். சில சமயங்களில், ஒருவரது பாலின் வெளிப்பாடு காரணமாக அவரை பாலின் அடையாளங்களுடன் ஒத்துப்போகாதவர்கள் என்று மற்றவர்கள் வரையறுக்கலாம். ஆனால் அந்த நபர் தங்களை அவ்வாறு அடையாளப்படுத்திக்கொள்ளாதவர்களாக க் கட இருக்கலாம். பாலின் வெளிப்பாடு மற்றும் பாலின் அடையாளங்களோடு ஒத்துப்போகாமல் இருப்பது போன்ற |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
|----------|---|-----------------|--|---|
| | | | expression. However, these individuals may not perceive themselves as gender non-conforming. Gender expression and gender non-conformity are clearly related to individual and social perceptions of masculinity and femininity. | அம்சங்கள் தனிநபரோ சமூகமோ ஆண்தன்மை, பெண்தன்மை ஆகியவற்றை எப்படி அணுகுகிறது என்பதைப் பொறுத்து மாறுபடும். |
| B5 | Transgender | திருந் [1,2] | A transgender person is someone whose gender identity does not match with the sex they were assigned at birth. People assigned male or female at birth, and intersex persons, can be transgender. A person is transgender whether or not such a person has undergone gender affirmation procedures like hormone therapy or surgery, as per the Supreme Court NALSA verdict (2014) and Transgender Persons (Protection of Rights) Act. Note: Do not use the term 'transgender', i.e. as a noun. The word has to be used as an adjective. The correct usage is transgender person, transgender woman, transgender man, transgender man, transgender man, transgender man, transgending on the context. | பிறப்பில் தரப்பட்ட பால் வகைமையுடன் தங்கள் பாலின் அடையாளம் ஒத்துப் போனதவர்கள் திருநர் என்று அழைக்கப் படுகிறார்கள். பிறப்பால் ஆண் அல்லது பெண்ணாக வகைப்படுத்தப்பட்டவர்களும், ஊடுபால் நபர்களும் திருநர்களாக இருக்கலாம். தன்னைத் திருநராக அடையாளப்படுத்திக்கொள்ளும் நபர் வூரார்மோன் சிகிச்சை அல்லது அறுவை சிகிச்சை போன்ற பாலின உறுதிப்பாட்டு செயல்முறைகளை கட்டாயம் செய்திருக்க வேண்டும் என்கிற அவசியம் இல்லை. |
| В6 | Trans woman or Transgender woman | திருநங்கை [1,2] | 'Transgender woman' refers to a person who was assigned male at birth, but whose gender identity is that of a woman. 'Transgender woman' can be shortened to 'trans woman' (two words). | பிறப்பில் மற்றவர்களால் ஆணாக வகைப்படுத்தப்பட்டு தன்னை பெண்ணாக அடையாளப்படுத்தும் ஒரு நபர் திருநங்கை என்று அழைக்கப்படுகிறார். தன்னைத் திருநங்கையாக அடையாளப்படுத்திக்கொள்ளும் நபர் ஹார்மோன் சிகிச்சை அல்லது அறுவை சிகிச்சை போன்ற பாலின் உறுதிப்பாட்டு செயல்முறைகளை கட்டாயம் செய்திருக்க |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
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| | | | | வேண்டும் என்கிற அவசியம் இல்லை. |
| В7 | Trans man or Transgender man | திருநம்பி [1.2] | 'Transgender man' refers to a person who was assigned female at birth, but whose gender identity is that of a man. 'Transgender man' can be shortened to 'trans man' (two words). | பிறப்பில் மற்றவர்களால் பெண்ணாக வகைப்படுத்தப்பட்டு தன்னை ஆணாக அடையாளப்படுத்தும் ஒரு நபர் திருநம்பி என்று அழைக்கப்படுகிறார். தன்னைத் திருநம்பியாக அடையாளப்படுத்திக்கொள்ளும் நபர் ஹார்மோன் சிகிச்சை அல்லது அறுவை சிகிச்சை போன்ற பாலின் உறுதிப்பாட்டு செயல்முறைகளை கட்டாயம் செய்திருக்க வேண்டும் என்கிற அவசியம் இல்லை. |
| B8 | Gender non- binary person | பாவின ஈர்மறைக்கு அப்பாற்பட்டவர் [1] | 'Non-binary' refers to a gender identity that doesn't ascribe to the woman-man binary. A 'non-binary' person is someone who does not identify as a man or a woman. | ஆண், பெண் என்ற ார்மறைக்கு அப்பாற்பட்டவர்கள் இவ்வாறு அழைக்கப்படுகிறார்கள். இவர்கள் ஆணாகவோ பெண்ணாகவோ தன்னை வகைப்படுத்திக்கொள்வதில்லை. |
| В9 | Gender dysphoria | பாலின முரண்பாட்டு மனூளைச்சல் [1] | The psychological distress that results from an incompatibility between a person's self-perceived gender identity, and the gender they are associated with by society based on the sex they were assigned at birth [5]. Not all trans persons may experience gender dysphoria. Many may experience gender dysphoria from childhood, while others may experience it later such as after puberty. | பிறப்பின்போது தரப்படும் பால் வகைமைக்கும் தான் உணரும் பாலின அடையாளத்துக்கும் இடையே முரண்பாடோ வேற்றுமையோ ஏற்படும்போது வரும் மன உளர்சலே Gender Dysphoria என்று அழைக்கப்படுகிறது. இந்த உளைச்சல் சிறுவயதிலேயோ அல்லது பருவமடைந்த பிறகோ ஏற்படனம். அனைத்து திருநர்களுமே பாலின முரண்பாட்டு மன உளைச்சல் எதிர்கொண்டிருக்க வேண்டும் என்கிற அவசியம் இல்லை. |
| B10 | Gender incongruence | பாலின முரண்பாடு [1] | A marked and persistent incongruence between the gender felt or experienced by a person, and the gender associated by society with the sex they were assigned at birth [6] | பிறப்பின் போது வழங்கப்படும் பால் வகைமையைப் பொறுத்து ஒரு சமூகம் ஒரு நபரிடம் எதிர்பார்க்கும் பாலினத்துக்கும், அந்த நடர் உணரும் பாலினத்துக்கும் இடையிலான அழுத்தமான தொடர் முரண்பாடு. |
| B11 | Gender affirmation procedures | பாலின உறுதி நடைமுறைகள் [1,2] | Procedures that help an individual affirm their gender identity, including social (wearing clothes perceived to be closer to gender of choice, attempting to "live as the gender", medical (surgery, hormone, laser), and legal (changing their name and gender on paper) procedures. | பாலின் அடையாளத்தை உறுதிப்படுத்தும் நடைமுறைகள். இவை மருத்துவம் சார்ந்ததாகவோ, சட்டரீதியாகவோ சமூசுப்பார்வை சார்ந்ததாகவோ இருக்கலாம். மருத்துவம்: அறுவைசிகிச்சை, ஹார்மோன், லேசர் போன்றவை சட்டரீதியானவை: ஆவணங்களில் பெயர் அல்லது பாலினத்தை மாற்றுவது சமூகரீதியானவை: தாங்கள் அடையாளப்படுத்தும் பாலினத்துக்கு நெருக்கமான உடைகள், |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
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| | | | | வாழ்க்கைமுறைகள். |
| B12 | Gender Affirmation Surgery | பாலின உறுதி அறுவை சிகிச்சை [1,2] | Surgery of external sex characteristics that help an individual affirm their gender identity, or 'look how they feel on the inside'. It is recommended to use this term instead of sex reassignment surgery (SRS), which was used in the past. | ஒரு நபரின் பாலின் அடையாளத்தை உறுதிப்படுத்தவோ, "உள்ளுக்குள் அவர்கள் எப்படி உணர்கிறார்களோ" அதன்படியே வெளிப்புற பால் அம்சங்களையும் மாற்றியமைக்கும் அறுவை சிகிச்சை பால்மாற்று சிகிச்சை என்று முன்பு பயன்படுத்தப்பட்ட பதத்திற்கு பதிலாக 'பாலின் உறுதி அறுவைசிகிச்சை' எனும் பதம் பயன்படுத்தப்படவேண்டும் என்று பதிர்துரைக்கப்படுகிறது. |
| B13 | Deadname | வழங்கப்பட்ட பெபர் [1] | The name that was given to a transgender person by their family, and one by which they were identified. However, the transgender individual may no longer use that name. The name a transgender person has 'left behind' or 'killed', Usually, this refers to the name they were given by their parents/guardians. Note: While reporting, do not ask for a person's 'old name' or 'original name' or deadname. It is not an important detail the society needs to know, and mentioning a person's deadname in a story is disrespectful. Similarly, descriptions like "the man became a woman" or "the woman became a man" should be avoided. You must stick to the name they give you in all published reports. | பிறப்பின்போது தரப்பட்ட பால் வகைமையின் அடிப்படையில் திருநருக்கு வழங்கப்பட்ட பெயர் (குடும்பத்தினரால் வழங்கப்பட்ட பெயர் (குடும்பத்தினரால் வழங்கப்பட்ட பெயர்) மற்றும் மற்றவர்களால் அடைபாளப்படுத்தப் பட்டுக்கொண்டிருந்த பெயர். அந்தப்பெயரால் திருநரகள் தங்களை அடையாளப்படுத்திக் கொள்வதில்லை. மற்றவர்கள் அடையாளப்படுத்துவதையும் விருப்புவதில்லை. மற்றவர்கள் அடையாளப்படுத்துவதையும் விருப்புவதில்லை. குறிப்பு: செய்திகளைத் தரும்போது, "உங்கள் உண்மையான பெயர் என்ன?" போன்ற கேள்விக்களைத் தலிர்க்கவேண்டும். அது அவசியமில்லாத தகவல். செய்திக் குறிப்பில் திருநரின் வழங்கப்பட்ட பெயரைக் குறிப்பில் திருநரின் வழங்கப்பட்ட பெயரைக் குறிப்பிலுது அவரை இழிவுபடுக்துவதாகும். அவர் தண்னை எந்த பெயரில் வெளிப்படுத்த விழும்புகிறானோ அந்த பெயரில் அடையாளப்படுத்தவது மட்டுமே போதுமானது. |
| B14 | Genderfluidit y/Genderfluid person | திரவ நிலை பாலின அடையாளம் [1,2] | 'Genderfluidity' refers to a person's experience of not having a 'fixed' gender. A 'gender fluid' person may identify with all genders, multiple genders, or with two genders (bigender). (Also see: non binary.) | தனச்கு நிலையான ஒரு பாலினம் இல்லை என்று 2ணர்பவர்கள். எல்லா பாலினங்களோடோ, சில பாலினங்களோடோ, இரு பாலினங்களோடோ அல்லது இரு பாலினங்களில் ஏதேனும் ஒன்றோடோ இவர்கள் தங்களைப் பொருத்திக்கொள்ளலாம். |
| B15 | Cisgender | சிஸ் [1,2], ஆதிக்க பாலினம் [1] | A person whose gender identity conforms with the gender corresponding to the sex assigned at birth. | பிறப்பின்போது தரப்பட்ட பால் வகைமையுடன் மற்றும் பாலினத்துடன் இவர்களின் பாலின் அடையாளம் பொருந்தும். திருநராக இல்லாதவர்கள் |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
|----------|---|---|--|---|
| | | | A person who is not transgender or non-binary is cisgender. | மற்றும் ஈர்மறைகளோடு ஒத்துப் போகிறவர்கள் ஆதிக்கப் பாலினத்தைச் சேர்ந்தவர்கள். |
| С | C. TERMS RELATING TO SEXUALITY (8) பாலியல்புசார் பதங்கள் | | | |
| C1 | Sexuality | பாலியல்பு [1] | Sexuality refers to a person's behaviours, desires, identity and attitudes related to sex and physical intimacy with others. | பிறருடனான உவரீதியான அணுக்கம், பாலுறவு தொடர்பான விஷயங்களில் ஒருவரின் பழக்கவழக்கங்கள், விருப்பங்கள், அடையாளங்கள், அணுகுமுறை ஆகியவை |
| C2 | Sexual Orientation | ມແຫຼ່ງບຸ່ມ [1,2], ມແຜີເສດ ແມ່ງບຸ່ມ [1,2] | 'Sexual orientation' refers to which person(s)/gender(s) an individual is attracted to -physically, emotionally, and/or romantically. For instance, 'heterosexual' orientation refers typically to attraction between a man and a woman. 'Homosexual' refers to attraction between two men or two women. Note: 'Sexual orientation' is different from 'gender identity'. Example: Just like a cisgender woman can be heterosexual, bisexual or homosexual (straight, bi or lesbian), a transgender woman, too, can be heterosexual, homosexual or can have any of a wide variety of sexual orientations. | ஒரு நபர், எந்த நபர்கள் அல்லது பாலினங்களுடன் உல் ரீதியாக, ஊர்வுரீதியாக மற்றும்/அல்லது காதலுடன் ஈர்ப்பு எனப்படும். உதாரணமாக, எதிர்பாவீர்ப்பு என்பது ஆனுக்கும் பெண்ணுக்கும் இடையே ஏற்படும் ஈர்ப்பு. ஒருபாவீரப்பு என்பது இரு ஆண்கள் அல்லது இரு பெண்களுக்கிடையே ஏற்படும் ஈர்ப்பு. குறிப்பு: பாவீரப்பு என்பது பால் அடையாளத்திலிருந்து வேறுபடது. உதாரணமாக, ஒரு ஆதிக்கப் பாலினத்தைச் சார்ந்தவர், எதிர்பாவீரப்பு கொண்டவராகவோ ஒருபாவீரப்பு கொண்டவராகவோ இருபாவீரப்பு கொண்டவராகவோ இருபாவீரப்பு கொண்டவராகவோ இருக்கலாம். அதைப் யோலவே ஒரு திருநருக்கும் எதிர்பாவீரப்பு, ஒருபாவீரப்பு அல்லது வேறு எந்தப் பாவீரப்பு வேண்டுமானாலும் இருக்கலாம். |
| C3 | Heterosexual ity/ Heterosexual | எதிர்பாலீர்ப்பு [1,2], எதிர்பாலின ஈர்ப்பு [2] Straight = எதிர்பாலிர்ப்புடைய நபர், எதிர்பாலின ஈர்ப்புடைய நபர் | 'Heterosexuality' typically refers to the sexual attraction between men and women. A 'heterosexual man' or 'straight man' is a man who is attracted to women. A 'heterosexual woman' or 'straight woman' refers to a woman who is attracted to men. 'Heteroromantic' | ஆண்களுக்கும் பெண்களுக்கும் இடையே வரும் பாலீரப்பு எதிரபாலீரப்பு என்று பொலீரப்பு எதிரபாலீரப்பு என்று பொதுவாக அழைக்கப்படுகிறது. பெண்கள் மீது பாலீரப்பு கொள்ளும் ஆண் என்றும், ஆண்கள் மீது பாலீரப்பு கொள்ளும் பெண் எதிரபாலீரப்பு கொள்ளும் பெண் எதிரபாலீப்பு கொள்ளும் பெண் எதிரபாலீப்பு கொள்ளும் வைகைப்படுத்தப்படுகிறார்கள். பால் வகைப்படுத்தப்படுகிறார்கள். பால் என்றும் உணர்வுரீதியான/கொதல்சார் ஈரப்பும் உண்டு. இது ஆதிக்கப் பாலினத்தைச் சேர்ந்தவர்களுக்கும் திருநர்களுக்கும் பொருந்தும். |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
|----------|----------------------------------|---|---|---|
| | | | refers to romantic/emotional attraction, beyond just sexual attraction. This applies for cisgender and transgender persons. | |
| C4 | Homosexualit y/ Homosexual | ஒருபாலீரப்பு [1,2], தன்பாலீரப்பு [1,2], ஒருபாலின ஈரப்பு [2], தன்பாலின ஈரப்பு [2], Gay man = கேய் [1,2], ஒருபாலின் ஈரப்புடைய ஆன் [2], மகிழ்வன் [1] Lesbian Woman = வெஸ்பியன் [1,2], ஒருபாலீரப்புடைய பெண் [1,2], ஒருபாலீரப்புடைய பெண் [2], தன்பாலின் ஈரப்புடைய பெண் [2], தன்பாலின் ஈரப்புடைய பெண் [2], | 'Homosexuality' refers to an sexual attraction to a person of their same gender. A 'homosexual man' or a 'gay man' is a man who is attracted to men; a 'homosexual woman' or 'lesbian' refers to a woman who is attracted to women. 'Homoromantic' refers to a person who feels romantic/emotional attraction to persons of the same gender. This applies for cisgender and transgender persons. | தங்களுடைய பாலினத்தைச் சேர்ந்தவர்கள் மீது பால் ார்ப்பு கொள்ளும் தன்மை ரைபாலீர்ப்பு என்று அழைக்கப்படுகிறது. பெண்கள் மீது பாலீர்ப்பு கொள்ளும் பெண் ஓர்பார்லீப்பு கொண்ட பெண் என்றும், ஆண்கள் மீது பாலீர்ப்பு கொள்ளும் ஆண் ஓர்பாலீர்ப்பு கொண்ட ஆண் என்றும் வகைப்படுத்தப்படுகிறார்கள். பால் ார்ப்புக்கு அப்பாறுபட்ட, உணர்வரீதியான/காதல்சார் ஈர்ப்பும் உண்டு. அதுவும் ஒரு பாலினத்தைச் சேர்ந்தவர்களிடம் ஏற்படலாம். இது ஆதிக்க பாலினத்தைச் சேர்ந்தவர்களுக்கும் திருநர்களுக்கும் பொருந்தும். |
| C5 | Bisexuality/ Bisexual | இருபாலீரப்பு [1,2], இருபாலின எர்ப்பு [1,2] Bisexual person இருபாலீரப்புடையவ ர் [1,2], இருபாலீரப்புடைய நம்ர் [1,2] (ஆண் / பெண் / கிருநர்) இருபாலின எர்ப்புடையவர் [1], இருபாலின எர்ப்புடைய நமர் / ஆன் / பெண் / திருநர்) | 'Bisexuality' refers to attraction towards persons of one's own gender, and persons of another gender. In the past, bisexuality has been defined as attraction to both men and women. But as our understanding of gender and gender identity evolves beyond the man/woman binary, the definition of bisexuality is also evolving. 'Bisexuality' need not imply equal degree of attraction to both genders - just significant attraction to both. | தன்னுடைய பாலினத்தைச் சேர்ந்தவர்கள் மற்றும் பிற பாலினத்தைச் சேர்ந்தவர்களிடம் பாலீரப்பு கொள்ளும் தன்மை இருபாலீரப்பு என்று அழைக்கப்படுகிறது. கடந்த காலத்தில், ஆண் பெண் ஆகிய இருபாலீரப்பு என்று அழைக்கப்பட்டது. ஆனால் ஆண்-பெண் என்ற ஈர்மறைக்கு அப்பாற்பட்டு பாலினம் மற்றும் பாலின அடைபாளம் சார்ந்த புரிதல் வளரும்போது, இருபாலீரப்பு பற்றிய வரையறையும் பரிணாம வளர்ச்சியடைகிறது. இருபாலீரப்பு என்பதற்கு இரு பாலினத்தவர்கள் மீதும் சமமான ஈரப்பு என்று பொருளல்ல. |
| C6 | Pansexuality/ Pansexual | அனைத்துப்பாலீரப் பு [1], அனைத்துப்பாலின ஈர்ப்பு [1] பலபாலீரப்பு [2] | 'Pansexuality' refers to attraction towards persons of multiple genders/all genders, or attraction irrespective of | அனைத்து பாலினங்கள் அல்லது பல பாலினங்களைச் சேர்ந்த நபர்கள் மீது வரும் பாலீரப்பு அல்லது பாலினத்துக்கு அப்பாற்பட்ட ஈர்ப்பு அனைத்துப்பாலீரப்பு அல்லது பலபாலீரப்பு என்று அழைக்கப்படுகிறது. அனைத்துப்பாலீரப்பு |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
|----------|------------------------------------|---|---|--|
| | | ບຄນເຄນີສາ ກຳນັ້ນປຸ [2] | gender. A 'pansexual person' feels attraction towards persons of all genders or multiple genders. 'Pansexuality' need not imply equal attraction to all genders. | அல்லது பலபாலீரப்பு கொண்ட நபர் அனைத்து பாலினங்கள் அல்லது பல பாலினங்களைக் கொண்ட நபர்கள்மீது பாலீரப்பு கொண்டவர். அனைத்துப் பாலீரப்பு என்பது எல்லா பாலினங்களின்மீதும் சமமான ஈரப்பு என்பதைக் குறிப்பதல்ல. |
| C7 | Asexual/ Aromantic (Aro-Ace) | அபாலீரப்பு [1] Asexual person: பாலீரப்பு அற்றவர் [1] | 'Asexual' refers to a person who does not feel sexual attraction towards anyone. 'Aromantic' refers to a person who does not feel romantic/emotional attraction towards anyone. Note: A person can be both asexual and aromantic at the same time; or they can feel only sexual attraction, or only romantic attraction, and not the other. For example, a person can be asexual, but at the same time feel romantic attraction towards persons of the same gender, or vice | எவரின்மீதும் பாவீர்ப்பு இல்லாதவர்களைக் குறிக்கும் சொல். எவரின்மீதும் ஊர்வுரீதியான/சாதல்சார் ஊர்வுகளைக் கொள்ளாதவர்கள் Aromantic என்று அழைக்கப்படுகிறார்கள். குறிப்பு: அபாவீரப்பு கொண்டவர்கள் Aromantic நபர்களாகவோ, அல்லது காதல்சார் உணர்வுகள் கொண்டவர்களாகவோ இருக்க வாய்ப்பு உண்டு. Aromantic நபர்கள் பாவீரப்பு கொண்டவர்களாகவும் இருக்கலாம். |
| C8 | Romantic orientation | ரொமாண்டிக் ஓரியண்டேஷன் | refers to an individual's romantic/emotional attraction, independent of their sexual attraction. People can be 'homoromantic', 'heteroromantic', 'heteroromantic', 'ramantic' etc. Romantic orientation need not correspond to a person's sexual orientation. For instance, a person who is pansexual — that is, they are sexually attracted to people of all genders — can be homoromantic, which means they want to have romantic/emotional relationships only with persons of their own gender. | ரொமாண்டிக் ஓரியண்டேஷன் என்பது ஒரு நபின் காதல் அல்லது உணர்ச்சி சார்ந்த ஈர்ப்பு. இது ஒருவரின் பாலியல் ஈர்ப்பு சார்ந்தது அல்ல. ஒருவர் 'homoromantic', 'heteroromantic', 'panromantic', 'aromantic' போன்றவர்களாக இருக்கலாம். ரோமாண்டிக் ஓரியண்டேஷன் ஒரு நபரின் பாலீரப்பை ஒத்திருக்க வேண்டியதில்லை உதாரணமாக, அனைத்துப் பாலீரப்பாளராக இருக்கும் ஒரு நபர் - அதாவது, அனைத்து பாலினத்தவர்களிடமும் பாலியல் ரீதியாக ஈர்க்கப்படுகிறவர் - homoromantic ஆக இருக்கலாம், அதாவது அவர்கள் தங்கள் சொந்தப் பாலினத்தவர்களுடன் மட்டுமே காதல்/உணர்ச்சி ரீதியான உறவுகளை வைத்திருக்க விரும்பலாம். |

D. UMBRELLA/ COLLECTIVE TERMS (2) ஒருமித்த பதங்கள்





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] | | |
|----------|---|---|---|---|--|--|
| D1 | Queer | பால்புது [1], பால்புதுமை [1], குயர் [1,2], மாற்று பால்- பாலின-பாலீரப்பு கொண்ட நபர் [2] Queer person: பால்புதுமைபினர் [1], பால்புது நபர் [1], மாற்று பால்- பாலின-பாலீரப்பு கொண்டவர் [2] | 'Queer' is an umbrella term used to refer to diverse sex characteristics, genders and sexualities that are not cisgender and/or heterosexual. It is a 'reclaimed' word - the word was used as a slur for people who did not align to the societal assumptions of gender and sexuality in the past. However, the LGBTIQA+ community has now claimed ownership of the term and use it to describe themselves. In Tamil the term "paalputhumai" is used to signal a move to a more evolved understanding of human diversity and identities. It is a departure from the dominant, outdated cisgender, heterosexual centric understanding of sex, gender and sexuality [1]. The term includes persons of diverse sex characteristics, gender expressions and identities, and sexualities who identify themselves as queer and includes emerging politics around these topics. | எதிர்பாலீரப்பு கொள்ளாதோரையும், பிறப்பில் குறிக்கப்படும் பாலினத்தோடு அடையாளப்படுத்திக் கொள்பவர்களையும் குறிப்பிட பால்புதுமையினர் அல்லது குயர் எனும் வார்த்தையை பயன்படுத்துகிறோம். ஆங்கிலத்தில் குயர் எனும் கொல் ஒரு "மீட்டுக்கப்பட்ட" சொல். கடந்த காலங்களில், சமூகத்தின் பாலின மற்றும் பாலீரப்பு எதிர்பார்ப்புக்கு ஒத்துவராதவர்களுக்கா வசைச்சொல்லாக இது இருந்தது. ஆனால் இப்போது LGBTIQA+ மக்கள் இதைத் தங்களுக்கானதாக மாற்றி, தங்களை வரையறுத்துக்கொள்வதற்குப் பயன்படுத்துகிறார்கள். ஆதிக்கப்பாலினம் மற்றும் எதிர் பாலீரப்பு சார்ந்த அடையாளங்கள் மற்றும் சிந்தனைகள் பழமைவாதத்தை மைப்படுத்தி இருக்கும் நிலையில் அதிலிருந்து நகர்ந்து அனைத்து பாலின, பாலீரப்பு, பால்பண்பு அடையாளங்களையும் சிந்தனைகளையும் உள்கி காலத்திற்கேற்ற புரித்கோடு தன்னைத் தானே புதுப்பித்துக் கொள்ளும் என்கிற அர்த்தத்தில் 'பால்புதுமை' எனும் வார்த்தை தமிழில் பயன்படுத்தப்படுகிறது. | | |
| D2 | LGBTIQA+ / LGBTQIA+ | மாற்று பால்- பாலின்-பாலீரப்பு கொண்டவர்கள் [2]; குயர், திருநர் அபாலீரப்பு உடையவர் மற்றும் இடையிலிங்கத்தவ ர் [2], பால்புதுமையினர் [1] | LGBTIQA+ is a term used to collectively refer to gay, lesbian, bisexual, transgender, queer, intersex, asexual, pansexual people and people of other non-cisgenders and non-hetero sexual orientations. The term is sometimes shortened to LGBT, or LGBTQ, or LGBTQ+ as well. | ஒருபானீர்ப்பு கொண்டவர்கள், இருபானீர்ப்பு கொண்டவர்கள், திருநர், பால்புதுமையினர், ஊடுபால் மக்கள், அபாலீர்ப்பு கொண்டவர்கள், அபாலீர்ப்பு கொண்டவர்கள், ஆதிக்கப் பாலினம் மற்றும் எதிர்பாலீர்ப்புக்கு அப்பாற்பட்ட பண்புகளைக் கொண்டவர்கள் ஆகியோர். இந்த பதம் சிலநேரங்களில் LGBT, அல்லது LGBTQ அல்லது LGBTQ+ என்றும் குறிப்பிடப்படும். | | |
| E | E. OTHER COMMUNITY TERMS (4) சமூகம்சார் பிற பதங்கள் | | | | | |
| E1 | Coming Out | வெளிப் படுத்திக் கொள்ளுதல் [1,2] | 'Coming out' is the process of disclosing one's LGBTQIA+ identity to others. Usually, | தங்களது பால்புதுமை அடையாளத்தை மற்றவர்களிடம் வெளிப்படுத்திக்கொள்வது பொதுவாக, பால்புதுமையினர், தங்கள் வாழ்நாள் முழுவதும் பலிடம் பல்வேறு | | |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
|----------|---|---|--|---|
| | | | LGBTQIA+/queer persons 'come out' multiple times throughout their lives in different interactions with different people. That is, it's not a 'one-time' event. NOTE: There is criticism and discourse around the fact that LGBTQIA+ persons have to 'come out' at all – because the assumption in society is that everyone is, or ought to be, cisgender and straight. While doing stories about a person 'coming out' or mentioning 'coming out' in a story, please do so with an understanding that this should not have to be the norm for queer persons. | குழல்களில் வெளிப்படுத்திக்கொள்வார்கள். இது ஒரு தனித்த, ஒற்றை நிகழ்வு அல்ல. குறிப்பு: LGBTQIA+ நபர்கள் தங்களை வெளிப்படுத்திக்கொள்வது அவசியம் என்றும், ஏனென்றால் பொதுவாக சமூகத்தின் வழமை என்பது ஆதிக்கப் பாலினம் அல்லது எதிர்பானீர்பாகத்தான் இருக்கிறது என்று சொல்லப்படுகிறது. இதன்மீது விமர்சனங்கள் உண்டு. ஆகவே, பால்புதுமையினர் அன்னை வெளய்படுத்திக்கி வைய்படுத்திக்கொள்வதைப் பற்றி செப்திகளில் தெரிவிக்கும்போது, பால்புதுமையினர் அனைவரும் தன்னை வெளியடுத்திக்கொள்ளவேண்டிய அவசியம் இல்லை என்ற புரிதனேடு அதை அனுகவேண்டும். வெளிப்படுத்திக் கொள்ளுதல் தனிதமரின் முடிவு. ஒரு நபின் அடையாளத்தை மற்றொருவர் எப்போதும் வெளிப்படுத்த முடியாது. |
| E2 | Ally | ஆதரவாளர் [1,2]], தோழமை [1] | A person or organization supportive of the rights of LGBTIQA+ persons and communities and uses their privilege/position in society to promote LGBTQIA+ rights, communities, and causes. Note: An 'ally' should ideally be identified by the community/communities based on their actions. Self declaration of allyship does not mean much if the person's actions and words end up hurting the communities they claim to support. Take the self declaration of allyship by cisgender and heterosexual persons with a pinch of salt, and while reporting, try to confirm with LGBTQIA+ communities whether this person is actually seen as an ally by the communities in question. | LGBTIQA+ மக்கள் மற்றும் சமூகத்தின்றின் சிற்மகளுக்கு ஆதரவு தரும் நபர் அல்லது அமைப்பு . சமூகத்தின் தங்களது இடத்தைப் பயன்படுத்தி, பால்புது மக்கள் மற்றும் சமூகத்தினருக்கான சிற்மைகளைப் பிரச்சனைகளைப் கோவ்றி. குறிப்பு: ஒருவரது செயல்பாடுகளைக் கொண்டு அவர்கள் ஆதரவாளர்களா இல்லையா என்பதை பால்புது சமுதாய மக்களே முடிவுசெய்ய முடியும். தன்னை ஆதரவாளராக அடுவித்த நபர், தாங்கள் ஆதரவாளர்கள் அல்லது கேர்தலை சிரத்தமற்றும் போய்விடுகிறது. ஆதிக்கப் பாலினம் மற்றும் எதிர்பாலீர்ப்பு கொண்டவர்கள் ஆதரவாளர்கள் என்று அடுவித்துக்கொள்ளவதை கவனமாகக் கையாளவேண்டும். ஆதரவாளர்களைப் பற்றிய செய்திகளை வெளியிடும்போது, பால்புது சமூகத்தினிடம் அவரது ஆதரவுத் தன்மையை உறுதிப்படுத்திக்கொள்ள வேண்டும். |
| E3 | Queer Pride Parade/ Rainbow Pride Parade | பால்புது- சுயமரியாதை பேரணி [1] வானவில்- சுயமரியாதை பேரணி [2] | 'Queer pride parades' or 'Rainbow pride parades' or 'LGBTQIA+ pride parades' are events celebrating LGBTIQA+/queer culture and asserting self-respect in these identities. These events are often used as a | பால்புது சுயம்பியாதைப் பேரணி அல்லது வானவில் சுயம்பியாதைப் பேரணி என்பது LGBTIQA+ / பால்புதுமையின்பின் கலாச்சாரத்தைக் கொண்டாடுகிற, அடையாளங்களின் சுயம்பியாதையை நிறுவுகின்ற நிகழ்வாகும். இதுபோன்ற நிகழ்வுகள் LGBTIQA+/ பால்புதுமையினருக்கான தளங்களாகவும், அவர்களது அிமைகளுக்காகக் குரல் எழுப்பும் வாய்ப்பாகவும் |





| S.N o | Term (English) | Term (Tamil) | Description (English) | Tamil Description [1] |
|----------|---|------------------------|---|--|
| | | | method for visibility for queer groups, as well as platforms to demand for the rights of queer communities. | பயன்படுத்தப்படுகின்றன . |
| E4 | Conversion Therapy, SOGIE- change efforts | போலி மருத்துவம் [1] | Practices that aim to 'change' or 'convert' people from queer to heterosexual, from trans to cisgender, or gender non-conforming to gender conforming. Some of these attempts stem from superstitions and religion-based beliefs. These are unethical, illegal and unscientific efforts that have been banned in Tamil Nadu. | LGBTIQA+ நபர்களின் அடையாளங்களை நிராகரித்து சமுதாய வழமைக்குட்பட்ட பாலினம் மற்றும் அல்லது பாவீர்ப்பு கொண்டவர்களாக "மாற்றும்" மருத்துவ செயல்முறைகள். இவை அறத்துக்கு எதிரானவை. சட்டத்துக்குப் புறம்பானவை. இவை தமிழ்நாட்டில் தடை செய்யப்பட்டுள்ளன. அறிவியல்ரீதியாக தவறானவை. இவை தமிழ்நாட்டில் தடை செய்யப்பட்டுள்ளன. மதம் சார்ந்த மூடநம்பிக்கைகளின் அடிப்படையிலும் ஒருவரது பாலினம் மற்றும் அல்லது பாலிர்ப்பை மாற்றும் நடைமுறைகள் கையாளப்படுகின்றன. இவை இரண்டுமே ஆங்கிலத்தில் "கன்வெர்ஷன் தெரப்பி" என்று அழைக்கப்படுகிறது. இதனால் சம்மந்தப்பட்ட நபர் உலளவிலும் மனதன்கிலும் பாதிக்கப்படக்கூடும். சம்பந்தர்பட்ட நபர் உலளவிலும் மனதன்கிலும் பாதிக்கப்படக்கூடும். சம்பந்தர்பட்ட நபர் உலளவிலும் மனதன்கிலும் பாதிக்கப்படக்கூடும். சம்பங்களில் உபிருக்கே ஆபத்து ஏற்படலாம். |





$\overline{ m WEB}$ $\overline{ m COPY}$ Sources and Further Reading:

[1] Queer Chennai Chronicles (QCC), QCC and TNM Media Guide Glossary Section.

- C Moulee (he/him/ன்), Co-Founder Queer Chennai Chronicles
- Ragamalika Karthikeyan (he/she/ன்/ள்), Editor Special Projects and Experiments, The News Minute (TNM)
- Gireesh (he/him/ன்), Writer & Poet. Editor Queer Chennai Chronicles
- Narayani Subramanian (she/her/ள்), Writer & Marine Researcher.
- Nadika Nadja (she/they/ள்/ர), Writer. Member Sampoorna Working Group
- Senthil (he/him/๑٠), Program Director Queer Chennai Chronicles.
 - (a) https://www.paalputhumai.com/resources/lgbtgia-terms-in-tamil/
 - (b) https://www.thenewsminute.com/article/understanding-lgbtq-exhaustive-explainer-gender-and-sexual-identities-44439
- [1] குயர் சென்னை க்ரோனிக்கிள்ஸ் (QCC), QCC மற்றும் TNM -ன் ஊடகக் கையேட்டின் பால்புது பதங்கள் பகுதியிலிருந்த.
 - ச மௌலி, இணை நிறுவனர் குயர் சென்னை க்ரோனிக்கிள்ஸ்
 - ராகமாலிகா கார்த்திகேயன், ஆசிரியர் சிறப்புத் திட்டங்கள் மற்றும் முன்னெடுப்புகள், திநியூஸ் மினிட் (TNM)
 - கிரீஷ், எழுத்தாளர் & கவிஞர். ஆசிரியர் குயர் சென்னை க்ரோனிக்கிள்ஸ்
 - நாராயணி சுப்ரமணியன், எழுத்தாளர் & கடல்சார் ஆய்வாளர்
 - நாடிகா நாடியா, எழுத்தாளர். சம்பூர்ணா பணிக்குழு உறுப்பினர்
 - செந்தில், திட்ட இயக்குனர் குயர் சென்னை க்ரோனிக்கிள்ஸ்
- [2] Volunteers from Orinam (ஓரினம்) collective and online resources on <u>www.orinam.net</u> including http://orinam.net/resources-for/friends-and-family/terminology/ | http://orinam.net/resources-for/media/orinam-media-kit/
- [3] Personal communication: intersex activist Vino from Intersex Human Rights India
- [4] UNESCO has collated research globally (including from India) on how gender-nonconforming children are at high risk of bullying in educational institutions, often leading to dropping out.

https://en.unesco.org/themes/school-violence-and-bullying/homophobic-transphobic-violence | http://orinam.net/sahodaran-unesco-bullying-tamilnadu/

- [5] Gender dysphoria definition adapted from American Psychiatric Association's DSM-V https://www.psychiatry.org/patients-families/gender-dysphoria/what-is-gender-dysphoria
- [6] Gender incongruence definition adapted from World Health Organization's ICD-11

 https://www.euro.who.int/en/health-topics/health-determinants/gender-definitions/whoeurope-brief-transgender-health-in-the-context-of-icd-11



8. In view of the above, there shall be a direction to the press EB COPY and media (in all forms) to henceforth use the words contained in the alternate glossary while addressing persons belonging to LGBTQIA+ community. This Court wants to reiterate its confidence in the press and media, and sincerely hopes that the direction given by this Court will be followed in letter and spirit. The Department of Social Welfare and Women Empowerment is directed to publish a fresh glossary in line with the suggestions made by the members and stakeholders from the LGBTQ+ community.

Amendment to the TN Subordinate Police Conduct Rules, 1964- A milestone

9. In the last hearing, the State Public Prosecutor had assured this Court that the Tamil Nadu Subordinate Police Conduct Rules, 1964 will be amended by inserting a Rule against the police harassment of the LGBTQIA+ community and persons working for their welfare. When the matter was taken up for hearing today, the learned Public Prosecutor circulated the Government Order in



G.O.Ms.No.52, dated 29.01.2022 and submitted that Rule 24-C has been inserted in the relevant Rules. For proper appreciation, the amending provision is extracted hereunder:

"AMENDMENT.

In the Rules, after rule 24-B, the following rule shall inserted,

"24-C. Police officer shall indulge any harassment any belonging LGBTQIA (Lesbian, Bisexual, Transgender, Queer, Intersex, Asexual) Community and persons working the welfare of the community.

Explanation: include the right police to make enquiry as per procedure established by law".

(By order of the Governer)

S.K.PRABAKAR

ADDITIONAL CHIEF SECRETARY TO GOVERNMENT"

10. The above Government Order should be considered as a milestone since it is a decisive step taken by the State Government to inform persons belonging to the LGBTQIA+ community that the Government is making an earnest effort to create inclusive and safe spaces for the community and bring about a protective environment. Most of the complaints are against the police officers who allegedly involve in harassing/abusing persons belonging to the LGBTQIA+



community and also those who work towards the welfare of the

WEB COP community. It is under these circumstances, this Court urged the State Government introduce and implement appropriate Rules to treat any such harassment by any police officer as a violation of the Conduct Rules. Accordingly, the above amendment has been inserted and brought into force under the relevant Conduct Rules with effect from 16.02.2022. Until now, in addressing the members of the LGBTQ community, referrence or connotation has been made only to transgender persons and more specifically, transgender women. The rest of the community has been ignored and kept out of the entire context. For the first time in India, the State Government has consciously addressed all the persons belonging to the LGBTQIA+ community. This indicates growing awareness in addressing all persons belonging to this community instead of using the terms "transgender" or "thirunangaigal" as an umbrella term for the entire community. This Court already noticed that there was a lot of awareness among the police officers after the initial orders were passed since certain awareness programmes were conducted and



to the Conduct Rules, this Court hopes that persons belonging to the LGBTQIA+ community will not face any harassment in the hands of any police officer. The State Public Prosecutor submitted that the sensitization programmes are conducted regularly and that the guidelines issued by this Court is brought to the notice of the police

they were sensitized about the issue. By virtue of the amendment

personnel on a regular basis. Sincere steps taken by the State

Government and the Director General of police deserves the

appreciation of this Court.

Policy- transgender community

11. The learned Additional Advocate General submitted that insofar as the Transgender policy is concerned, a draft has been prepared and circulated to all stakeholders, and suggestions have been invited. The learned Additional Advocate General submitted that more time is required to finalise the said policy before submitting it before this Court.





12. During the previous hearing, this Court had directed the tenth respondent to consider extending the Garima Greh Scheme to all persons belonging to the LGBTQIA+ community and not to confine it to the Transgender persons. In this regard, the status report that has been filed by the tenth respondent states as follows:

"2. I state that with regards to the averments made at Para 4 of the Order dated 23.12.2021, it is stated that Chapter I (k) of "The Transgender Persons (Protection of Rights) Act, 2019" provides that "transgender person" means a person whose gender does not match with the gender assigned to that person at birth and includes trans-man or trans-woman (whether or not such person has undergone Sex Reassignment Surgery or hormone therapy or laser therapy or such other therapy), person with intersex variations, gender queer and person having such socio-cultural identities as kinner, hijra, aravani and jogta.

The SMILE Support for Marginalized Individuals for Livelihood and Enterprise scheme is an implementation model for the welfare





measures guaranteed to "Transgender person" under the Transgender Persons (Protection of Rights) Act, 2019. However, all the welfare schemes of all the Ministries including reservations are applicable to LGBTQI+ population depending on their eligibility criteria. Further, it is submitted that Ministry can not go beyond the subject allocated under the Allocation of Business Rules. SMILE Scheme has been launched on 12.02.2022 by Hon'ble Minister of Social Justice and Empowerment. As submitted earlier, scheme has provision for Post/Pre-matric scholarships for Transgender students, comprehensive medical package in convergence with PM-JAY which shall also support Gender-Reaffirmation surgeries to Transgender persons through empanelled hospitals. The package would be fully funded by the Ministry of Social Justice & Empowerment. Further, Ministry is going to set-up Transgender Protection Cell under the charge of Director general of Police to monitor cases of offences against Transgender persons and to ensure timely registration, investigation and prosecution of offences.

Garima Greh are the shelter homes for "Transgender person" under the Transgender Persons (Protection of Rights) Act, 2019.





LGBTQI+ each segment is individual and separate persons having different physical, psychological variations and sexual orientations. Therefore, putting them under one roof of Garima Greh may not be feasible and appreciated by the community. This may also give rise to dissensions, fights and incidents of violence within the residents. Further, this Ministry has only the mandate of dealing with "Transgender Person only."

13. The learned Senior Panel Counsel submitted that he is meticulously following up with the tenth respondent as well as the Home Ministry and will ensure that some clarity be given on this issue before the next date of hearing. The submissions made by the learned Senior Panel Counsel are hereby recorded.

On enlisting NGOs

14. This Court, during the previous hearing, gave a specific direction to the tenth respondent to complete enlisting the NGOs with all the details and upload the same on their website. The status report filed by the tenth respondent is completely bereft of



details. The annexure to the report reflects only 9 NGOs across India. This list is an inaccurate indication of the number of NGOs working towards the welfare, protection and upliftment of the LGBTQIA+ community in India. This Court has been repeatedly insisting that the tenth respondent undertake the process, and till date, there is no progress.

15. In view of the above, a final opportunity is given to the tenth respondent to comply with the earlier direction issued by this Court. Infact, the e-mail correspondence made by the learned Senior Panel Counsel on 17.02.2022 precisely addressed the issue, and if the tenth respondent had taken this communication seriously, there would have been some progress. It is made clear that if the tenth respondent does not complete the process of enlisting the NGOs with all details and upload the same on their website before the next date of hearing, the Under Secretary to the Department of Social Justice and Empowerment, Government of India shall be present before this Court.





NCERT manual on trans inclusion

16. Insofar as the directions issued to NCERT is concerned, a status report has been filed and the same is extracted hereunder:

"A committee for review of the said manual and customizing it as a training module for sensitization of different stakeholders on inclusion of transgender students in school had been constituted at the NCERT level. The first meeting of the committee for planning the module was held on February 3rd 2022 with experts, school counselor, school teacher, persons from school administration, representatives of NCPCR, NHRC, NCTP, MOSJE as well as senior faculty members from NCERT. During the meeting, the purpose of the module, stakeholders to be sensitized through the module and features of the module were discussed thoroughly. A conceptual framework of the module will be prepared soon on the basis of the discussion held in the said meeting and soon another meeting will be held to start working upon the content module."



17. The status report filed by NCERT gives an impression that

WEB COPY they are in the process of creating a fresh training module and this stand goes contrary to the earlier status report filed by the NCERT on 23.12.2021 wherein, the counsel informed this Court that the training module that was already prepared is going to be reviewed in three stages, and the modified training module will be made operational from the next academic year i.e. 2022-2023. Based on the specific stand taken by NCERT, this Court directed NCERT to explain the ongoing stage of the review during every date of hearing. The status report is probably not happily worded and this Court hopes that NCERT is proceeding further with the stand taken during the earlier hearing, and is only in the process of reviewing the available module. The undertaking given before this Court that the NCERT will roll out the training module by the next academic session shall be adhered to.

Safety of transgender persons in prisons

18. It is brought to the notice of this Court that the Ministry



the Chief Secretaries of all States and Union Territories and the Director General/IG (Prisons) of all the States and Union Territories. Through this communication guidelines have been given for proper treatment and care of Transgender persons in prisons. For proper

appreciation, the communication is extracted hereunder:

The Government of India has enacted 'The Transgender Persons (Protection of Rights) Act, 2019. The Act defines a "transgender person" as a person whose gender does not match with the gender assigned to that person at birth and includes Transgender persons as defined in the act trans-man or trans-woman (whether or not such person has undergone gender reaffirmation surgery or hormone therapy or laser therapy or such other therapy), person with intersex variations, genderqueer' and person having such socio-cultural identities as 'kinner', 'hijra'. 'aravani' and 'jogta" The Act inter-alia provides for recognition of identity of transgender persons, prohibition against discrimination, and welfare measures to be taken by the Government, etc.

2. In exercise of the powers conferred under the Act, the Government of India notified the Transgender Persons (Protection





of Rights) Rules, 2020 on 25th September, 2020. These Rules inter-alia specify the procedure by which a transgender person can obtain a certificate of identity, welfare. measures for transgender persons, their education, social security, health, and provisions for non-discrimination, etc.

- 3. Keeping in view the need for ensuring the safety of transgender persons and to protect them against any form of exploitation in the context of Prisons and Correctional facilities, the following suggestions are shared with all State/UT Prison authorities:
- (a) Identity: A transgender person shall have the right to be recognized as such, in accordance with the provisions of the Transgender Persons (Protection of Rights) Act, 2019. A person recognized as a transgender person under the provisions of the said Act shall have a right to self perceived gender identity.
- b) Infrastructure in Prisons. Appropriate arrangements for providing A separate enclosure/Ward for suitable accommodation and facilities in accordance with their gender b) identity may be made in the prisons. transgender inmates for transmen and transwomen may be ensured and also such enclosures should be separate from male and female wards/enclosure. However, while





making provision for a separate enclosure for transgender prisoners, due care may be taken by the prison authorities that this may not result in their complete isolation or propagate social stigma among such prisoners. There should also be adequate preservation of right to privacy and dignity in regard to separate toilets for transmen and transwomen as well as shower facilities.

- C) Self-identity to be respected: Self-identity of transgender persons must be respected at all times in regard to admission procedures, medical examination, search, lodging, clothing, requisitioning of police escorts, treatment and care inside prisons. The prison department may facilitate the process of acquiring the Transgender identity rtificate under the provisions of The Transgender Persons (Protection of Rights) Act, 2019, if such a request is made by the person concerned by registering them on the Online National Portal for Transgender Persons to avail welfare measures.
- d) Admission in Prison: The Prison Admission register may be suitably revised to include 'transgender' as a category other than male and female gender. Similar provision may also be made in the Prison Management System in maintaining electronic records of the prisons. In case the Court Warrant does not mention the self-





identified gender of the person or if the gender mentioned is disputed by the person, the Superintendent may, with the assistance of legal services authorities, assist the person to make an application for change in gender identity.

- e) Search of Transgender prisoners: The search of a transgender person may be conducted by a person of their preferred gender or by a trained medical professional or a paramedic with necessary training on conducting the search. The person conducting the search must ensure the safety, privacy and dignity of the person being searched. At the stage where the search procedure requires stripping, it must be done in a private room or partition. The search procedure should be confined to compliance with security protocols and restriction of contraband and should not be aimed at determining the gender of the person.
- f) Access to Healthcare Transgender prisoners shall enjoy the same standards of health care available to other inmates and should have access to necessary health-care services without discrimination on the grounds of their gender identity. If in-house expertise of health professionals does not exist to assess and/or provide appropriate care, they may be referred to doctors/professionals who specialize in this area of health care.





- allowed reasonable facilities of meeting or communicating with their family members (natal or chosen) relatives, friends and legal advisers for the preparation of appeal or for procuring bail or for arranging the management of their property and family affairs. They shall be allowed to have interviews with their family members, relatives, friends and legal advisers h) After care and Rehabilitation: After care planning by the Probation/ Welfare/ Rehabilitation Officer to include and affirm families of choice of the transgender person and specific health needs of transgender persons with regard to their mental and gender affirmative processes, over and above the scope of rehabilitation/ aftercare/ welfare of prisoners.
- i) Training and Sensitization of Prison Personnel: Training modules may be devised in collaboration with Ministry of Social Justice & Empowerment, prison training institutes, state health department, human rights commission, Legal Services Authorities and with representatives from transgender communities, etc. for developing an understanding of gender identity, gender dysphoria, Human Rights, sexual orientation and legal frameworks for





transgender persons; training of medical officers on the standards of care for transgender persons, transgender person's right to decide their self-identified gender and designing public and Prisoner awareness programs on the rights of transgender persons.

- 4. State/UT authorities may like to suitably brief and sensitize the prison officials of the above and take appropriate action for the protection of rights. of transgender prisoners and their welfare, etc.
- 19. This Court while passing orders on 06.12.2021 identified certain offensive and unscientific terms about the LGBTQIA+ community in the existing competencies of CBME Curriculum. The existing competencies and the changes that are required in those competencies were also suggested in that order.
- 20. When the matter came up for hearing on 23.12.2021, the learned Standing Counsel appearing on behalf of National Medical Council submitted that an expert committee has been constituted by National Medical Council to specifically look into the concerns



raised by this Court and to submit a report. This Court took into EB COPY consideration the submissions of the learned Standing Counsel and directed the National Medical Council to get the report from the expert committee and make all efforts to amend the competencies of the CBME Curriculum and make it operational atleast from the next academic year.

21. Pursuant to the above directions issued by this Court, the learned Standing counsel appearing on behalf of NMC submitted a status report. It is seen from the status report that an expert committee was formed to address the issues / suggestions raised by this Court during the previous hearing. The expert committee held meetings on 13.01.2022 and 19.01.2022 and discussed various issues and submitted a report. The report suggested the modified competency which should be incorporated in the CBME Curriculum. For proper appreciation, the relevant portions in the status report are extracted hereunder:-





| SL. No. | Existing competency | Modified Competency |
|------------|--|--|
| <u> </u> | Forensic Med | licine Competency |
| 1. | FM3.16 Describe and discuss adultery and unnatural sexual offences-sodomy, incest, lesbianism, buccal coitus, bestiality, indecent assault and preparation of report, framing the opinion and | FM 3.16: Describe and discuss informed consent in sexual intercourse. Describe and discuss histories of gender and sexuality-based (sexual orientation) identities and rights in India. Describe history of decriminalization of 'adultery' |





| SL. No. | Existing competency | Modified Competency |
|------------|---|--|
| 2. | FM2 12: Describe different | - forced/non-consensual touching or groping or disrobing ('indecent assault'). |
| 2. | FM3.13: Describe different types of sexual offences. Describe various sections of IPC regarding rape including definition of rape (Section 375 IPC), Punishment for Rape (Section 376 IPC) and recent amendments notified till date | sections of IPC &Cr. PC related to definition of rape and sexual assault, medical examination of rape victim and accused of rape, police information by the doctors and medical care with recent amendments notified till date |
| 3. | FM3.17: Describe and discuss the sexual perversions fetishism, transvestism, voyeurism, sadism, necrophagia, masochism, exhibitionism, frotteurism, Necrophilia. | FM3.17. Describe the difference between Paraphilia and Paraphilic disorder. Describe paraphilic disorder as per as per the latest guidelines of DSM & ICD and describe medico-legal implications of paraphilic |





| सत्यमेव जयते | SL. | Pricking. | |
|--------------|-----|--------------------------------|-------------------------------------|
| WEB COP | No. | Existing competency | Modified Competency |
| WELL COL | | | |
| | | | disorder by referring scientific |
| | | | literature and legal justification |
| | | | (if any). |
| | | * ** | Describe and discuss the |
| | | | various paraphilias in the |
| | | | context of informed consent |
| | | | during any sexual interaction. |
| | 4. | FM3.18 Describe anatomy | FM3.18 Describe legitimacy and |
| | | of male and female | its medicolegal importance. |
| | | genitalia, hymen and its | Describe and discuss how 'signs' |
| | | types. Discuss the medico- | of virginity (so called 'virginity |
| | | legal importance of hymen. | test', including finger tests on |
| | | Define virginity, defloration, | female genitalia) are unscientific, |
| | | legitimacy and its | inhuman and discriminatory. |
| | | medicolegal importance. | Describe and discuss how to |
| | | | appraise the courts about |
| | | | unscientific basis of these tests |
| | | | if court orders it. |
| | 5. | FM14.14: To examine & | FM14.14: To examine and |
| | | prepare report of an alleged | prepare report on an alleged |
| | | accused in | accused person in cases of |
| | | rape/unnatural sexual | various sexual offences in a |
| | | offence in a simulated/ | simulated/ supervised |
| | | supervised | environment. |
| | | environment | Demonstrate an understanding |
| | | | of framing the opinion, |
| | | | preservation and despatch of |
| | | | trace evidences in such cases. |
| | | | Describe and discuss personal |
| | | | opinions and their impact on |
| L | | | i mipact on |





| SL. | Existing competency | Modified Competency |
|-----|-----------------------------|-------------------------------------|
| No. | | - |
| | | such examinations and the need |
| | | for objectivity/neutrality to avoid |
| _ | | prejudice influencing the case. |
| 6. | FM14.15To examine & | |
| | prepare medico-legal report | prepare medico-legal report on |
| | of a victim of sexual | an alleged victim of various |
| | Offence/unnatural sexual | sexual offences in a simulated/ |
| | offence in a simulated/ | _ |
| | supervised | (Guidelines and Protocols of |
| | environment. | Medico Legal Care for Survivors |
| | | Victims of Sexual Violence. |
| | 1 | Ministry of Health & Family |
| | | Welfare, GOI- with latest |
| | | modifications if any). |
| | | Demonstrate an understanding |
| | | of framing the opinion and |
| | | preservation and despatch of |
| | | trace evidences in such cases. |
| | | Describe and discuss |
| | | sympathetic/ empathetic |
| | | examination and interview of |
| | | victims of sexual assault, |
| | | including presence of trusted |
| | | adult figure in cases of minor |
| | <u> </u> | victims. |
| 7 | Psychiatry C | |
| 7. | Topic Name: Psychosexual | Topic Name: |
| | and gender identity | Human sexuality; |
| | disorders (Vol II Page 210) | Gender incongruence or Gender |
| | | dysphoria; Gender non- |





| WER COP | SL. | Existing competency | Modified Competency |
|---------|-----|-------------------------------|------------------------------------|
| WED COI | No. | | |
| | | | conformity; |
| | | | Differences of sex development |
| | | | (DSD) or Intersex; Paraphilia |
| | | | and Paraphilic disorders; Sexual |
| | | | dysfunctions. |
| | | | |
| | 8. | PS 13.1: Enumerate and | PS13.1: |
| | | describe the magnitude | Demonstrate an understanding |
| | | and etiology of | of difference between sex and |
| | | psychosexual and gender | gender/ biological and social |
| | | identity disorders. | construction of personhood; |
| | | | Demonstrate an understanding |
| | | PS13.2 Enumerate, elicit, | of gender identity; |
| | | describe and document | Demonstrate an understanding |
| | | clinical features in patients | of transgender, gender non- |
| | | with magnitude and | conformity, and other gender |
| | | etiology of psychosexual | diverse identities. |
| | | and gender identity | Demonstrate an understanding |
| | | disorders. | of sexual/sexuality identity, |
| | | | sexual orientation, sexual desire; |
| | | PS13.3 Enumerate and | Demonstrate an understanding |
| | | describe the indications | of the wide variety of sexual |
| | | and interpret laboratory | orientations and desires; |
| | | and other tests used in | Describe and demonstrate an |
| | | psychosexual and gender | understanding of the differences |
| | | identity disorders | in sex development in |
| | | - | individuals who don't fit into the |
| | | PS 13.4 Describe the | biological binary of male or |
| | | treatment of psychosexual | female. |
| | | and gender identity | Demonstrate an understanding |





| SL. No. | Existing competency | Modified Competency |
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| NO. | disorders including behavioral, psychosocial and pharmacologic therapy. PS13.5 Demonstrate family education in a patient with psychosexual and gender identity disorders in simulated environment. PS13.6 Enumerate and describe the pharmacologic basis and side effects of drugs used in psychosexual and gender identity disorders. PS13.7 Enumerate the appropriate conditions for specialist referral | of common myths and misconceptions about LGBTQIA + identities like Hijra, Intersex. Demonstrate an attitude of openness and respect for all genders and sexualities. Demonstrate an understanding of common psychosocial stressors faced by members of LGBTQIA+ communities in India. Demonstrate Knowledge about basic tenets of LGBTQIA+ affirmative counselling. PS13.2: Demonstrate the ability to assess the gender identity of an individual and distress caused (if any) due to the individual's own gender identity in a simulated environment. PS13.3: Describe and understand how to discuss sexual orientation, sexuality identity, gender identity, as well as intersex identity (differences in sex development) as part of routine history taking. PS13.4: |





| सत्यमेव जयते SL. | Evicting | |
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| WEB COP No. | Existing competency | Modified Competency |
| | | Demonstrate in simulated |
| | | · |
| | | 3 |
| | | educate and counsel individuals |
| | | or family members about |
| | | intersex variations, sexual |
| | | orientations, sexuality identities, |
| | | gender incongruence, gender |
| | | dysphoria, and gender identities. |
| | | Demonstrate knowledge that |
| | 1 | conversion therapy practices for |
| | | sexual orientation or gender |
| | | identity or on people with |
| | - | intersex variations are unethical. |
| | | PS13.5: |
| | | Describe differences between |
| | | Gender Incongruence and |
| | | Gender Dysphoria. |
| | , | Describe and demonstrate an |
| | | understanding of the biological |
| | | and gender binaries, rejection of |
| | | gender binary, gender non- |
| | | conforming, gender non-binary, |
| | * | 0 |
| | | identities. |
| | | PS13.6: |
| | | |
| | | Describe and discuss Gender |
| | | Dysphoria. |
| | | Enumerate criteria to diagnose |
| | | Gender Dysphoria according to |
| , | | the latest psychiatric |





| SL. No. | Existing competency | Modified Competency |
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| -101 | | classifications (refer to WPATH |
| | | guidelines) and when to refer an |
| | | individual to a mental health |
| | | professional. |
| | | PS13.7 |
| | | Demonstrate in the simulated |
| | | environment the ability to |
| | | educate an individual and family |
| | | members that Gender |
| | | Incongruence by itself is not a |
| | | disorder and does not require |
| | | clinical intervention. |
| | | Discuss situations where there |
| | | is a role for mental health |
| | | support in Gender Dysphoria |
| | | i.e., discussing with family, |
| | | deciding on hormonal |
| | | treatments or Sex Reassignment |
| | | Surgery (Gender Affirming Care |
| | | or Gender Affirmative Therapies |
| | | or Gender Confirmation |
| | | Surgery). |
| | | Demonstrate in simulated |
| | | environment the ability to |
| | | educate and counsel individual |
| | | and family members about |
| | | various types of sexual |
| | | orientation being normal. PS13.8 |
| | w. | Demonstrate in simulated |





| WER COF | SL. | Existing competency | Modified Competency |
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| WED COL | No. | | - Composition |
| | | | environment the ability to educate an individual and family members that thegender of an individual can be different than the sex assigned at birth and also educate about the difference between sex and gender of an individual. Demonstrate the ability to assess gender incongruence in an individual with intersex |
| | | | variations due to their gender identity. |
| | | | Demonstrate knowledge and ability to educate family members that unnecessary medical interventions on individuals with intersex variations are unethical. PS13.9: |

53

Describe the difference between

and

importance of informed consent

Describe and discuss impact of personal opinions on working

who

Describe different paraphilias.

during any sexual interaction.

people

and

Paraphilic

express

discuss

Paraphilia

disorder.

Describe

with





| भत्यमेव जयते VEB COP | SL. No. | Existing competency | Modified Competency |
|-------------------------|------------|---------------------|--|
| | | | paraphilias. PS13.10: |
| | | | Describe the prevalence & etiology of paraphilic disorders. |
| | | | PS13.11: |
| | | | Enumerate criteria for the diagnosis (diagnostic criteria) of paraphilic disorders according to the latest psychiatric classification. |
| | | | PS13.12: |
| | | | Demonstrate in the simulated environment the ability to educate the individual/family members that paraphilia in itself |
| | | | is not a disease and may not require clinical intervention. PS13.13: |
| | | | Enumerate the reasons for specialist referrals for any of the cases. |
| | | | PS13.14: |
| | | | Describe the stages and |
| | | | differences in the human sexual cycle. |
| | | | PS13.15: |
| | | | Enumerate the diagnostic |
| | | | criteria of various sexual dysfunctions corresponding to |
| | | | the stages of the human sexual |



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| SL. No. | Existing competency | Modified Competency |
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| | | cycle. |
| | | PS13.16: Describe the management (till the level of MBBS graduate domain) and reasons for specialist referral in cases of sexual dysfunction. |

- 4. That in addition to the discussion on Forensic Medicine Competency and Psychiatry Competency in the meeting, several other suggestions were received from the expert committee members regarding similar and incidental issues and the same were discussed in the meeting. They are categorically mentioned hereunder:
 - a. Terminology "Gender identity disorder" used in PG competency-based curriculum;
 - b. Regarding Conversion therapy;
 - c. Regarding Conversion therapy & medical curriculum;
- 5. That regarding term "Gender Identity Disorder" used in PG Competency-based curriculum, it has been decided that the said terminology will be replaced by term "Gender dysphoria".
- 6. That in pursuance to the direction by the Hon'ble Court for prohibiting any attempts to medically "cure" or change the sexual orientation of LGBTIQA+ people to heterosexual or the gender identity of transgender people to cisgender and to take action against the concerned professional involving themselves in any form or method of conversion "therapy", including withdrawal of license to practice, the committee is of the view that all Interventions to "change" sexual orientation of a person (commonly referred as Conversion therapy)—Should be banned. In this regard, Committee further submitted that





in order to execute the aforesaid action, the Professional Conduct, Etiquette and Ethics Regulations of NMC needs to be accordingly amended and in furtherance of that instructions/ notification needs to be issued.

- Further it was suggested that any attempt/ interventions 7. (commonly referred to as Conversion therapy) to "change" sexual shall heterosexual to orientation of a person of the medical PROFESSIONAL MISCONDUCT on the part professionals under chapter 7 of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulation, 2002. Hence, necessary official notification in this regard needs to be issued.
- 8. In PG Psychiatry Curriculum there is need to have module on empathic understanding of psychological issues among LGBTQIA+ groups and an emphasis that any form of conversion therapy is unethical.
- 9. In the view of the order dated 06.12.2021 and subsequent order dated 23.12.2021 passed by the Hon'ble High Court, the matter alongwith the minutes of the Expert Committee was considered by UGMEB, NMC and it has been opined that the suggestions given by the petitioners as mentioned at Para-11 of the order dated 06.12.2021, has been considered in the meetings of the Expert Committee held in the month of January 2022. Copies of the minutes of the meetings dated 13.01.2022 and 19.01.2022 are attached herewith as **Annexure-I**. The **suggestions/observations** made by Expert Committee pertaining to changes needed in competencies of CBME curriculum are also enclosed herewith as **Annexure-II**.
- 10. That the abovementioned suggestions made by he Expert Committee have already been communicated to the National Medical Commission (NMC) and to all the concerned autonomous boards under NMC i.e. Under Graduate Medical Education Board (UGMEB), Post Graduate Medical Education Board (PGMEB), Ethics and Medical Education Board (EMRB) for taking appropriate action. The





letter circulated to NMC and all the above-mentioned autonomous boards are enclosed herewith as **Annexure-III.**

11. This has the approval of the President, UGMEB, National Medical Commission.



- 22. This Court wants to place its appreciation to the sincere WEB COPY
 efforts taken by the National Medical Council. This Court must also place on record its appreciation for the expert committee which had discussed each and every existing competency and suggested the modified competency. The very composition of the committee shows that the NMC was earnestly attempting to get the suggestions and implement the same, by amending the competencies prescribed under the CBME curriculum.
 - 23. It is clear from the report that the modified competency is readily available and that what is pending is only its implementation i.e. incorporation in the relevant published books and materials. .
 - 24. In the considered view of this Court, the National Medical Council can issue appropriate directions to all the universities to follow only those books in which the modified competency is incorporated and published, atleast from the next academic year





25. One more important recommendation that has been made by the expert committee is with regard to the "conversion" therapy" being identified as a professional misconduct. In the recommendations, the committee had made it very clear that any attempt / interventions to change the sexual orientation and/or gender identity of a person, which is commonly referred to as "conversion therapy", should be construed as a professional misconduct on the part of the medical professionals under Chapter VII of the Indian Medical Council, Professional Conduct, Etiquette and Ethics Regulation, 2002. The National Medical Council on the basis of the recommendations made by the expert committee, through their communication dated 15.02.2022, has specifically National Medical Councildirected the Ethics and Medical Registration Board to take action wherever such "conversion therapies" are undertaken by any medical professional. Section 27 of the National Medical Council Act, 2019 specifically provides that



the compliance of the Code of Professional and Ethical Conduct shall

be done through the State Medical Council wherever the concerned State Medical Council has been conferred with the power to take disciplinary action with respect to professional or misconduct. In view of the same, there shall be a direction to the National Medical Council to immediately circulate the report of the expert committee and the recommendations made to all the State Medical Councils across the country. This will ensure that the State Medical Council, wherever it is conferred with the power of taking disciplinary action for professional misconduct, can take note of the recommendations of the expert committee, and proceed to take action against the concerned medical professional. This direction shall be complied with by the National Medical Council within a period of four weeks.

26. The Tamil Nadu State Medical Council is suo-motu impleaded as the 24th respondent in this Writ Petition.

Mr.G.Sankaran, learned Standing Counsel for Tamil Nadu Medical



Council takes notice. The 24th respondent shall take note of the recommendations made by the expert committee and wherever any complaint is received with regard to "conversion therapy", appropriate action shall be taken in accordance with the existing rules.

- 27. The learned Standing Counsel appearing on behalf of the State Legal Services Authority submitted that a program has been organised for training the trainers to effectively deal with the problems / issues faced by persons belonging to the LGBTQIA+ community. The learned counsel submitted that this training will be given to empanelled counsels in all the 32 Districts. The learned counsel further submitted that a report will be filed during the next date of hearing and updates will be provided in the said report.
- 28. Post this case under the caption "for filing further report" and "for reporting compliance" on **08.04.2022** @ **2.15** p.m.





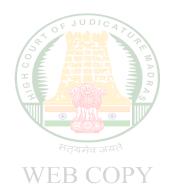
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